

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-17-2020

K. Manas Krishna T. K.

...Applicant

Versus

State of Goa & Anr.

.... Respondents.

Shri K. Poulekar, Advocate for the Applicant.

Shri Gaurish Nagvenker, Additional Public Prosecutor on behalf of the State.

Coram : NUTAN D. SARDESSAI, J.

Date : 07th August, 2020

P.C.:

Shri K. Poulekar, learned Advocate for the applicant submits on the basis of instructions that he is withdrawing the application and seeks liberty to raise all the grounds on receipt of the chargesheet in the case to move the bail application before the learned Additional Sessions Judge.

2. Shri Gaurish Nagvenker, learned Additional Public Prosecutor on behalf of the State, leaves it to the discretion of the Court.

3. In the circumstances therefore, the request for withdrawal is granted with liberty to the applicant to move the learned Additional Sessions Judge for bail taking all the grounds which may be available to him on receipt of the chargesheet.

4. In these terms the application stands disposed off.

Nutan D. Sardesai, J.

msr.